

Year	No. of Proposals	District
2007-08	-	-
2008-09	1	Bangalore
2009-10	4	One each from Devangere, Bidar, Bangalore and Bagalkot
2010-11	7	One each from Bangalore, Kolar, Uttar Kannada, Chitradurga, Mangalore, Mandya and Bidar
2011-12	9	Two each from Tumkur and Yadgiri and one each from Raichur, Chitradurga, Bangalore, Belgaum and Culbarga

New proposals could not be taken up for the years 2008-09 and 2009-10 due to inadequate availability of funds under the Scheme. While examining the new proposals received during 2010-11 and 2011-12 as per norms and guidelines of the Scheme, certain deficiencies were found. The State Government has been requested to advise the NGOs to send their proposals complete in all respects. On receipt of the proposals in the Ministry, they will be examined as per norms and guidelines of the Scheme.

**Amount disbursed by Finance Development Corporation**

2435. DR. BHALCHANDRA MUNKEGAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) how much amount has been disbursed by various Finance Development Corporation under the Ministry during 2009-10, 2010-11 and 2011-12;

(b) whether the Ministry is happy with these amounts; and

(c) if not, the measures, it has adopted to enhance the loading?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK) : (a) The amount disbursed by the four Finance and Development Corporations under this Ministry during the last three years is as mentioned below :

Name of the Corporation	(Rupees in Crore)		
	2009-10	2010-11	2011-12
1	2	3	4
National Backward Classes Finance and Development Corporation	158.49	175.33	215.65

1	2	3	4
National Scheduled Castes Finance and Development Corporation	151.19	180.09	182.77
National Safai Karamchairs Finance and Development Corporation	84.17	81.98	95.15
National Handicapped Finance and Development Corporation	30.80	31.84	50.89
<b>TOTAL</b>	<b>424.65</b>	<b>469.24</b>	<b>544.46</b>

(b) and (c) As per Memoranda of Understanding signed between the Government and the Corporations, actual disbursement of loan by them has generally been as per the target for "Excellent" category.

#### **Post Matric Scholarships**

2436. SHRIMATI T. RATNA BAI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether scholarships are not being provided to the students in Post Matric Scholarships, who are under management quota; and

(b) if so, the details thereof, State-wise during the last five years to whom the scholarships are denied by each State Government who are admitted under management quota especially the SC/ST students and the reasons therefor especially in Andhra Pradesh and the action taken against the violators so far, State-wise?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK) : (a) Under the Post-Matric Scholarship Schemes for SC and ST students, Central assistance is released to the State Governments/UT Administrations for disbursing scholarships to all eligible students, and these Schemes do not exclude students admitted under management quota.

(b) Information is being collected.

#### **Reduction in Percentage of Reservation to Scheduled Castes**

†2437. SHRI THAAWAR CHAND GEHLOT : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether Government is considering to reduce the percentage of reservation being given to Scheduled Castes; and

(b) if so, the reasons therefor and for whom this reduction is being done?

† Original notice of the question was received in Hindi.